

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

CP NO. 68/2002 OA NO. 1539/2001

This the 18th day of April, 2002

HON'BLE SH. S.R. ADIGE, VICE CHAIRMAN (A) HON'BLE SH. KULDIP SINGH, MEMBER (J)

- 1. Raj Kumar Prajapati 8/o Shri Maman Chand 696, Kheragarhi, Khera Kalan, Delhi-110082.
- 2. Gopal Giri S/o Shri Gangagiri Goswami RZ-135A, Matiyala Bindapur, Uttam Nagar, Delhi.
- 3. Satish KumarS/o Shri Ramphal Singh3/19, Rashtrapati Bhawan Servants' Qrs.New Delhi-110004.

(By Advocate: Sh. S.K.Arya proxy for Sh. Surat Singh)

Versus

- 1. Mr. J.A.Chowdhary
 Secretary
 Ministry of Health & Family Welfare,
 Govt. of India
 Nirman Bhawan,
 New Delhi.
- 2. Mr. Chander Mohan Sharma
 Under Secretary,
 Ministry of Health & Family Welfare
 Department of Welfare,
 Government of India,
 Nirman Bhawan,
 New Delhi.

(By Advocate: Sh. S.K.Gupta)

ORDER (ORAL)

By Sh. S.R. Adige, Vice Chairman (A)

Learned proxy counsel for applicant has sought an adjournment on behalf of Sh. Surat Singh, but in the light of the pleadings on record, we are of the view that this CP can be disposed of without granting any further adjournment.

2. In this connection, our attention is invited by Sh. S.K.Gupta, learned counsel for respondents to respondents' order dated 14.2.2002 which has been passed pursuant to the



Tribunal's order dated 13.9.2001 in OA-1539/2001, although with some delay for which unconditional apology has been expressed.

- 3. We note that the Tribunal's order dated 13.9.2001 has thus been complied with and no case for initiating contempt proceedings survives. However, we call upon respondents to ensure that if and when work is available the claims of the applicant for re-engagement should be considered by respondents in terms of the aforesaid order dated 13.9.2001.
- 4. With the aforesaid observations, the CP is dropped. Notices discharged.

(KULDIP SINGH) Member (J)

(S.R. ADIGE) Vice Chairman (A)

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